

DIVISION BENCH  
COURT - I

O-223

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/149(KB)2021  
IA(COMPANIES.ACT)/7(KB)2022,  
COMP.APPL/110(KB)2022,  
COMP.APPL/11(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>ST</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	<b>MAHESH BALASUBRAMANIAN VS KOMALA VILAS BOARDING &amp; STORES PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC. 241(1),SEC. 242(4),SEC. 244(1)</b>

**Appearances (via video conferencing/physically)**

Ms.Urmila Chakraborty, ,Adv. ] For the petitioner  
Mr. Nikunj Berlia, Adv. ]

Mr.Rohit Kr. Keshri, Adv. ] For the Respondent No.1 to 7  
Mr.Ankit Chaurasia,Adv. ]

**O R D E R**

1. Ld.Counsel on both sides present.
2. On the last date of hearing final opportunity of two weeks was granted for filing reply affidavit but the same has not been done.
3. Ld.Counsel appearing for the respondent states that the same could not be done because of personal reason. He requests for extension of two weeks further time. This is not opposed by the Ld. Counsel for the petitioner.
4. Let the reply affidavit be filed within two weeks, failing which, right to file reply affidavit shall stand closed. In the event of the reply affidavit being filed, rejoinder if any, be filed within two weeks thereafter.
5. Post the matter on **16/05/2024**.
6. Interim order, if any, shall continue till the next date of hearing.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

PJ